
(2017) 08 KL CK 0025
In the High Court Of Kerala
Case No : 26523 of 2017 (M)

MANOJ KUMAR C

APPELLANT

Vs

STATE OF KERALA

RESPONDENT

Date of Decision : 23-08-2017

Acts Referred:

Citation : (2017) 08 KL CK 0025

Hon'ble Judges : Shaji P.Chaly

Bench : SINGLE BENCH

Advocate : S.RAJEEV, V.VINAY, D.FEROZE, K.K.DHEERENDRAKRISHNAN,
C.S.SHEEJA

Final Decision : Disposed

Judgement

1. Petitioner is the registered owner of a contract carriage bearing vehicle No. KL 34 E 2559, evident from Exts.P1 and P2. According to the petitioner, the vehicle was hired by another person for transporting candidates to attend the PSC examination at Thiruvananthapuram scheduled on 01.07.2017 as per Ext.P4. The vehicle was intercepted by the motor vehicles authorities and a check report was issued and the vehicle is detained at the KSRTC depot at Vikas Bhavan, Thiruvananthapuram. According to the petitioner, in spite of earnest efforts made by the petitioner to get the vehicle released, petitioner could not succeed in the same. Thereafter, petitioner has submitted Ext.P10 before the additional 6th

respondent and seeks direction for early decision on the same.

2. Having heard learned counsel for the petitioner, learned senior Government pleader and having regard to the facts and circumstances of the case, there will be a direction to the additional 6th respondent to consider Ext.P10 in accordance with law, and attain finality at the earliest, and at any rate, within two weeks from the date of receipt of a copy of this judgment.

Writ petition is disposed of accordingly.